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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE PREM NARAYAN SINGH**

**ON THE 21<sup>st</sup> OF FEBRUARY, 2024**

**CRIMINAL REVISION No. 805 of 2019**

**BETWEEN:-**

**THE STATE OF MADHYA PRADESH STATION HOUSE  
OFFICER THROUGH P.S. BHAIKAVGARH, UJJAIN  
(MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI SACHIN JAISWAL, PANEL LAWYER)***

**AND**

**DURLABH KASHYAP, AGED ABOUT 19 YEARS, 5/2  
ABDALPURA DISTT UJJAIN (MADHYA PRADESH)**

**.....RESPONDENT**

***(NONE)***

.....  
*This revision coming on for admission this day, the court passed the  
following:*

**ORDER**

This criminal revision has been filed under Section 397 of the Code of Criminal Procedure, 1973 against the order dated 30.10.2018 passed by the learned Judicial Magistrate First Class, District-Ujjain in Crime No. 431/2018.

2. Learned Panel Lawyer for the respondent/State has submitted since the respondent has expired, this revision petition stands abated.

3. With the aforesaid and death of the respondent, present revision is dismissed as rendered abated.

Vindesh

